

**Mr. Deputy-Speaker:** Next question.

**Shri Raghavaiah:** I also put a similar question. It was not answered.

**Mr. Deputy-Speaker:** Both have received answers.

#### OSMANIA CURRENCY

\*279. **Shri M. L. Dwivedi:** Will the Minister of Finance be pleased to state:

(a) whether Government employees and others receiving their salaries in Osmania currency in Hyderabad (Deccan) shall be paid an equivalent sum of money of Indian currency as salaries according to the prescribed exchange ratio or as in terms of actual number of Osmania rupees as a result of the change over from Osmania currency to the Indian Republican currency from the 1st April, 1953; and

(b) whether the exchange rate, as prescribed by Government, will remain fixed for a number of years or will vary according to fluctuations as hithertofore?

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** (a) Salaries fixed in O.S. currency will be converted into Indian currency at the statutory rate of exchange.

(b) The present statutory rate of exchange between the two currencies will remain operative till the complete withdrawal of O.S. currency from circulation.

**Shri M. L. Dwivedi:** What is the difference between the Indian and Osmania currencies at present, and what shall be the amount payable to employees in case we pay them in Indian currency?

**Shri B. R. Bhagat:** They are two separate questions. By difference, does he mean the rate of exchange?

**Shri M. L. Dwivedi:** Yes.

**Shri B. R. Bhagat:** The rate of exchange is: One hundred Indian Rupees are equal to Rs. 116/10/8 Osmania currency.

**Shri M. L. Dwivedi:** May I know whether this is the current rate, or the rate prescribed by Government?

**Shri B. R. Bhagat:** It is a statutory rate.

**Shri M. L. Dwivedi:** And what is the current rate there?

**Shri B. R. Bhagat:** I do not know.

**Shri Bogawat:** May I know if it is the intention of the Government to abolish Hyderabad currency?

**Shri B. R. Bhagat:** Yes.

**Shri M. L. Dwivedi:** How long will it take to effect this change?

**Shri B. R. Bhagat:** The Osmania currency is expected to be withdrawn from 1st April, 1953.

**Shri S. N. Das:** May I know the period during which this exchange will be allowed?

**Mr. Deputy-Speaker:** The hon. Member must speak loudly, distinctly and clearly. We are unable to hear at all the answers or the questions. Let there be no hurry. Nobody is hustling any hon. Member here. Mr. Jaipal Singh.

**Shri Jaipal Singh:** What is the total quantity of Osmania currency?

**The Minister of Finance (Shri C. D. Deshmukh):** Rs. 41-38 crores.

**Mr. Deputy-Speaker:** Next question. The whole currency will drop out from 1st of April.

**Shri Nambiar:** Just one question. I want to know whether the Minister has received any representation from the staff in Government service in Hyderabad that they should not be put at a disadvantage by the change.

**The Deputy Minister of Finance (Shri M. C. Shah):** There is another question on the subject. If I am allowed to reply, I can reply.

When the integration took place, Hyderabad was taken over by the Central Government. The Hyderabad Printing Press was with the Hyderabad Government. So, today one rupee currency note is printed in Hyderabad Printing Press which is the property of the Hyderabad Government. The staff also belongs to the Hyderabad Government. When the currency is stopped, there will be some surplus labour there. There are about 105 posts out of which only 36 remain vacant. So, 69 persons will be left, and they will have to be absorbed by the Hyderabad State Government. The Central Government has got nothing to do with them. The Central Government is just looking after the Hyderabad Mint. And about marking and all those things, there are certain people about which the Central Government will take care.

**Mr. Deputy-Speaker:** Hon. Members put some questions. A whole picture sometimes has to be given by the Government, and instead of thanking the Government... (interruption). I do not find the question here. The

hon. Minister was inclined to give an answer to this question. No more supplementaries. Even this is too much. Next question.

**Shri Sivamurthi Swami:** I want a question to be answered on this.

**Mr. Deputy-Speaker:** No.

COMPENSATION DUES TO DISPLACED  
PERSONS

\*281. **Dr. Ram Subhag Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of persons who have so far applied for their compensation dues;

(b) how many applications have been disposed of and claimants given their dues; and

(c) what has been the total amount of money so far given as compensation dues?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) Nearly 5,000 persons have supplied certain details necessary for the determination of recompense.

(b) No question of the disposal of any claim for recompense can arise, unless the scheme for recompense has been sanctioned by the Government.

(c) Does not arise.

**Dr. Ram Subhag Singh:** How long will the Government take to sanction the scheme?

**The Minister of Rehabilitation (Shri A. P. Jain):** The scheme is under the consideration of the Government at the highest level, and the hon. Member can draw his own inference as to how much time it will take.

**Dr. Ram Subhag Singh:** What kind of displaced persons are entitled to apply for this compensation?

**Shri A. P. Jain:** We selected certain categories:

- (i) widows, old and infirm persons in receipt of maintenance allowance;
- (ii) inmates of Women's Homes and Infirmaries;
- (iii) residents of mud hut colonies in Punjab;
- (iv) persons living in certain townships and colonies;
- (v) temporary allottees of land in Bharatpur, Alwar, and Ganga

Nagar districts of Rajasthan, and

- (vi) displaced persons settled in Jagron, Rajkot, Khanna and Samrala towns in Ludhiana District of Punjab.

**Sardar Hukam Singh:** Is there any proposal to ask any other categories to send in their claims before the scheme is sanctioned by the Government?

**Shri A. P. Jain:** No.

**Sardar Hukam Singh:** Are there any special reasons why these categories were asked to put in their claims even when the Government was not prepared with a scheme at all?

**Shri A. P. Jain:** These are some of the preliminaries which we wanted to clear, firstly with the idea of having some sort of experiment, and secondly to select the most deserving persons whose claims may receive priority.

**Pandit K. C. Sharma:** What is the total estimated amount likely to be at the disposal of the Government?

**Shri A. P. Jain:** I cannot give any figures unless the scheme is sanctioned by Government.

**Shri Gidwani:** Is it a fact that claims once verified are being re-verified under the scheme called the "Rationalization Scheme" resulting in the reduction of the original amount of the claims?

**Shri A. P. Jain:** There is no question of re-verification. The law provides for re-verification, and in cases where errors have been committed, re-verification is being done.

**Shri Gidwani:** Is it a fact that notices are being sent to the claimants to appear before the Claims Commissioners when such re-verification takes place at very long distances from the place of their residence—in some cases, the claimants living in one State are being asked to appear in another State, thus putting them to a lot of inconvenience and expense?

**Shri A. P. Jain:** The complaint of the hon. Member appears to be that we are giving them an opportunity to present their case. If they choose to do so, they can put their case; otherwise, proceedings will be taken *ex-parte*.

**Shri Gidwani:** It is not only in the case of a few individuals. Do the Government know that hundreds of people are being called from one State to another to appear for this so-called re-verification of their claims, and